

HIGH COURT OF DELHI : NEW DELHI
DELHI JUDICIAL SERVICE EXAMINATION – 2014

CORRIGENDUM

In the advertisement notice dated 18.02.2014 issued by the Delhi High Court regarding Delhi Judicial Service Examination – 2014, the number of vacancies were notified as follows:

Category	No. of vacancies	Remarks
General	55	
SC	08	01 backlog vacancy
ST	17	15 backlog vacancies
TOTAL	80	

Note: Out of aforesaid 80 vacancies, 02 vacancies (backlog) are reserved for Physically Handicapped (Blind / Low Vision) (mobility not to be restricted) candidates.

In view of the judgment dated 23.05.2014 passed by a Division Bench of Delhi High Court in Writ Petition (Civil) No. 1819/2014 titled *Amrendra Kumar vs. Registrar General, Delhi High Court & Ors.*, whereby a direction has been issued to earmark and specify two additional posts to be filled up from the persons with disability as per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the Note appended below the aforesaid vacancy position in the said advertisement dated 18.02.2014, may now be read as under:-

“Note:

1. Out of aforesaid 80 vacancies, 02 vacancies (backlog) are reserved for Physically Handicapped (Blind / Low Vision) (mobility not to be restricted) candidates.
2. In addition to above, 01 vacancy is reserved for Orthopaedically Handicapped {OA – one arm affected (right or left), OL – one leg affected (right or left), BL – both legs affected but not arms} and 01 vacancy is reserved for Physically Handicapped (Blind / Low Vision) (mobility not to be restricted) candidates.”

Sd/-
(Sangita Dhingra Sehgal)
Registrar General
28.05.2014